

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-378(PB)/2017

IN THE MATTER OF:

Alchemist Asset Reconstruction Co. Ltd. ... Petitioner/Applicant
Vs.
Moser Baer India Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE (TECHNICAL)

PRESENT:

For the Applicant : Mr. NPS Chawla, Ms. Kingal Goyal, Ms. Garima Dhankhar, Advs. in IA-1700/24
For the Respondent : Mr. Abhishek Anand & Karan Kohli, advocates with Mr. Anil Kohli, advocate liquidator in person

ORDER

New IA-1700/2024

Let the matter be place before the Regular Principal Bench **on**
22.04.2024.

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)